GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 4589 ANSWERED ON 28/03/2023

COMPENSATION FOR DELAYS UNDER MGNREGS

4589. SHRI T.R. BAALU:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that as per the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), if Stage 1 plus Stage 2 exceeds 15 days, then workers are entitled to a delay compensation for each day's delay; and
- (b) if so, the initiatives that have been taken/ proposed to be taken by the Government keeping in view the fact that the Union Government has not assumed any accountability by paying compensation for delays despite the evident damage caused by caste-based segregation of payments?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a) & (b) As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll.

Any delay in payment of compensation beyond a period of fifteen days from the date it becomes payable shall be considered in the same manner as the delay in payment of wages.

The State Government shall pay the compensation upfront after due verification within the time limits specified above and recover the compensation amount from the functionaries or agencies responsible for the delay in payment.
